

HARYANA VIDHAN SABHA

Bill No. 19— HLA of 2025

**THE HARYANA LEGISLATIVE ASSEMBLY
(SALARY, ALLOWANCES AND PENSION OF MEMBERS)
AMENDMENT BILL, 2025**

A

BILL

*further to amend the Haryana Legislative Assembly
(Salary, Allowances and Pension of Members) Act, 1975.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth
Year of the Republic of India as follows:-

1. This Act may be called the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Act, 2025. Short title.
2. For clause (c) of section 7C of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975, the following clause shall be substituted, namely:- Amendment of section 7C of Haryana Act 2 of 1975.

“(c) special travelling allowance of such an amount not exceeding ten thousand rupees per month for journey by himself or his family members anywhere in India.”.

STATEMENT OF OBJECTS AND REASONS

Under clause (c) of section 7C of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975, every member of the Haryana Legislative Assembly is entitled to a Special Travelling Allowances of such an amount not exceeding ten thousand rupees per month that would make the sum of monthly pension, dearness relief and the said amount equal to one lakh rupees for journey by himself or his family members anywhere in India.

During the recent past, various members have individually and collectively approached the Hon'ble Speaker and stated that :

- i) the existing provision, capping the total a sum of Rs. 1,00,000/- of monthly pension & dearness relief, on account of Special Travelling Allowances, of such an amount not exceeding ten thousand rupees per month for journey by himself or his family members anywhere in India, does not adequately reflect the current inflationary trends and suggested that :
 - (a) the cap of Rs. 1,00,000/- be removed and to continue to provide a Special Travelling Allowances of such an amount not exceeding ten thousand rupees per month for journey by himself or his/her family members anywhere in India;

Considering the above suggestion, the Bill seeks to substitute clause (c) of section 7C of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975.

MAHIPAL DHANDA,
Parliamentary Affairs Minister, Haryana.

The Governor has, in pursuance of Clauses (1) and (3) of Article 207 of the Constitution of India, recommended to the Haryana legislative Assembly the introduction and consideration of the Bill.

Chandigarh :
The 7th August, 2025.

RAJIV PRASHAD,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 7th August, 2025, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

FINANCIAL MEMORANDUM

Clause (c) of Section 7C of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975, provides for a Special Travelling Allowance, not exceeding ten thousand rupees, to ensure that the total sum of monthly pension, dearness relief and the said amount equal to one lakh rupees for journey by himself or his family members.

It is estimated that an additional expenditure of Rs. 55,00,000/- approximately would be incurred, if an amendment to remove the cap of Rs. 1,00,000/-, in clause (c) of section 7C of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975, is carried out.

ANNEXURE**EXTRACT FROM THE HARYANA LEGISLATIVE ASSEMBLY
(SALARY, ALLOWANCES AND PENSION OF MEMBERS)
ACT, 1975**

[(c) [Special Travelling Allowance] of such an amount not exceeding ten thousand rupees per month that would make the sum of monthly pension, dearness relief and the said amount equal to one lakh rupees for journey by himself or his family members anywhere in India.]